

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.A. No. 22 of 2016 in C. P. No. 64 of 2014

CORAM:

B. S. V. PRAKSH KUMAR
MEMBER (JUDICIAL)

V. NALLASENAPATHY
MEMBER (TECHNICAL)

In the matter of Companies Act, 2013 under Section 397-398.
AND

Between:

Mrs. Shilpa Mazumder
Versus

.... Petitioner

M/s. Abhishek Filertechnik Chem-Plant Pvt. Ltd. & Ors.

.... Respondents

PETITIONER

1. Mrs. Shilpa Mazumder

RESPONDENTS

1. M/s. Abhishek Filertechnik Chem-Plant Pvt. Ltd.
2. Mr. Manish M. Mazumder
3. Jayesh Sanghrajka & Co. (Regd.)

Present on behalf of the parties:

1. Bianca Gomes, Advocate for Petitioner.
2. None for Respondents.

ORDER

(Date of Hearing 09.08.2016)

The Petitioner has filed an application for withdrawal of Company Petition on the ground that Petitioner and Respondent No. 2 in this Company Petition filed consent terms in a divorce proceeding before Hon'ble High Court of Bombay to withdraw all proceedings pending between the parties and the same being ordered on 03.03.2016, the Petitioner now seeks withdrawal of this Company Petition.

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The Respondents side has remained absent, however, there being an order of Hon'ble High Court of Bombay dated 03.03.2016 reflecting disposal of Writ Petition No. 11380 of 2014 in terms of the consent terms dated 03.03.2016, at request of the Petitioner, this Company Petition is hereby dismissed as withdrawn.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)

Dated: 9th August, 2016.